

ITEM NO.30 Court 8 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 2963/2021

(Arising out of impugned final judgment and order dated
17-06-2020 in U/S 482/378/407 No. 1788/2020 passed by the High
Court Of Judicature At Allahabad, Lucknow Bench)

DEEP SHIKHA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH THROUGH ITS SHO & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.49601/2021-EXEMPTION FROM
FILING C/C OF THE IMPUGNED JUDGMENT and IA No.49603/2021-
EXEMPTION FROM FILING O.T.)

Date :16-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Ms. Shalu Sharma, AOR (not Joined)

For Respondent(s)

UPON perusing the papers the Court made the following
O R D E R

Applications for exemption from filing c/c of
the impugned judgment and exemption from filing
O.T. are allowed.

The Court Master informs that learned counsel
for the petitioner had contacted in the morning to
request for adjournment as the whole family is
infected by Covid-19. We have, however, perused the
material on record and find that a case is made out
for issue of notice.

Issue notice.

In the meantime, proceedings against the petitioner alone under Section 506 and 507, IPC in Criminal Case No. 88587/2019 in Crime case No. 591/2018, P.S. Ashiyana, Lucknow, UP are stayed.

Needless to say that the aforesaid would imply that the petitioner should not be arrested.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)